

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.07.2024 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/2/9/AMR/2024		9 of IBC	M/s Petro fuel (T) Limited Vs M/s Progressive Constructions Ltd

ORDER

Present: Ms. Laila Sunil, Ld. Counsel for the OC.

Ms. Hamsini, Ld. Counsel for the CD.

Ld. Counsel, Ms. Laila Sunil appears on behalf of the Operational Creditor. Corporate Debtor is represented by Ld. Counsel, Ms. Hamsini, who states that in terms of earlier order of this Tribunal they attempted to file the soft copy of the required documents for the purpose of Vakalatnama. However, due to certain technical issues the same could not be uploaded online despite the fact that the hard copy of the same have already been filed in the registry.

Ld. Counsel is directed to be in touch with the Registry and resolve the issue within 1 week time. Registry to extend all support in this regard.

Pleadings are complete. List for arguments before the regular bench on 08.08.2024.

Sd/-

SATYA RANJAN PRASAD
MEMBER (TECHNICAL)

Sd/-

KHETRABASI BISWAL
MEMBER (JUDICIAL)